

**FORM A****PUBLIC ANNOUNCEMENT**

*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF SAKRIYA TECHNOLOGIES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sakriya Technologies Private Limited
2.	Date of incorporation of corporate debtor	26-12-2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, New Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U33110DL2013PTC262725
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No. A-2/6, Shivaji Co-Op GHS Ltd, Sector - 14, Rohini, Delhi, Delhi, India - 110085
6.	Insolvency commencement date in respect of corporate debtor	27-03-2025
7.	Estimated date of closure of insolvency resolution process	23-09-2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Bimal Kumar Sharma, IBBI/IPA-001/IP-P00542/2017-18/10967
9.	Address and e-mail of the interim resolution professional, as registered with the Board	152-D, DDA Flats, Satyam Enclave, Vivek Vihar, Delhi 110095, sharma_bimal@rediffmail.com, 9810771662
10.	Address and e-mail to be used for correspondence with the interim resolution professional	sakriya.cirp@gmail.com 152-D, DDA Flats, Satyam Enclave, Vivek Vihar, Delhi 110095
11.	Last date for submission of claims	10-04-2025
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address: 7th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi, Delhi 110001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Sakriya Technologies Private Limited on 27-03-2025. The creditors of Sakriya Technologies Private Limited, are hereby called upon to submit their claims with proof on or before 10-04-2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Date: 29-03-2025  
Place: Delhi



S/d  
Bimal Kumar Sharma  
Interim Resolution Professional  
IBBI/IPA-001/IP-P00542/2017-18/10967

**FORM A PUBLIC ANNOUNCEMENT**  
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulation, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF MAXAM INDIA PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate person	MAXAM INDIA PRIVATE LIMITED
2. Date of incorporation of corporate person	November 09, 2006
3. Authority under which corporate person is incorporated/registered	Registrar of Companies, Delhi.
4. Corporate Identity Number/ Limited Liability Number/ Number of corporate person	U74999DL2006PTC155331
5. Address of the registered office and principal office (if any) of corporate person	Registered office: 16/10, 1st Floor, Near Rohtak Road, Karol Bagh, New Delhi-110005
6. Liquidation commencement date of corporate person	28th March, 2025
7. Name, address, email address, telephone number and registration number of the Liquidator	Name: Adarsh Sharma Registration number of the Liquidator: IBB/IFA-001/IP-P01256/2018-2019/12045 Address: J-6A Kalish Colony, New Delhi-110048 Telephone Number: +919810074285 Email registered with IBB: adarsh@adarksha.com Email on which claims have to be sent: mgl.singh@maxam.com, adarsh@adarksha.com
8. Last date of submission of claims	28th April, 2025

Notice is hereby given that **MAXAM INDIA PRIVATE LIMITED** has commenced voluntary liquidation on 28th March, 2025. The stakeholders of **MAXAM INDIA PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before 28th April, 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claims shall attract penalties.

Adarsh Sharma  
Liquidator of Maxam India Private Limited  
Date: 30-03-2025 Registration No. IBB/IFA-001/IP-P01256/2018-2019/12045  
Place: New Delhi AFA valid up to 31-12-2025

**AXIS BANK LTD. POSSESSION NOTICE**

Retail Asset Centre: 1st Floor, G-4/5, B, Sector-4, Gomti Nagar Extension Lucknow, UP 226010.  
Registered Office: "TriShul", 3rd Floor, Opp. Samarsheshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad-380006.

Whereas the undersigned being the Authorized Officer of **AXIS BANK LTD.** under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of power conferred under Section 13(2) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002 issued Demand notice under section 13(2) of the said Act. The borrower(s) mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned here in below in particular and to the public in general that the undersigned has taken Physical/Symbolic Possession of the property described herebelow in exercise of powers conferred on him under section 13(4) of the said Act read with the rule 8 of the said Rules. The borrower(s) mentioned here in below in particular and the public in general are hereby cautioned not to deal with the said property and any dealings with the said property will be subject to the mortgage of **AXIS BANK LTD.** for an amount together with further interest incidental expenses, costs, charges, etc. on the amount mentioned against each amount herein below. The Borrower(s)/Co-Borrower (s)/Mortgagor(s)/Guarantor(s) attention is invited to the provisions of sub-section(8) of section 13 of the Act, in respect to time available to redeem the secured assets.

Name & Address of the Borrowers/ Guarantors	Description of the Mortgaged/ charged Properties	Date Demand Notice Issued	Amount Due as per Demand Notice
1. Mr. Sanjay Chaudhari S/o Sh. Mahendra Singh Chaudhari, R/o Khani Naseerpur, Susain, Sadabad, Hathras-281308, 2. Mrs. Usha Devi W/o Sh. Sanjay Chaudhari, R/o 45 45 Khani Naseerpur, Susain, Sadabad, Hathras-281308, 3. Mrs. Rajo Devi W/o Sh. Mahendra Singh, R/o Susain, Sadabad, Hathras-281308	Residential/commercial Property and Measuring 1215 Sq. Mtr. Approx (0.30 Acre), Situated at Mauza Susain, Pargana and Tehsil Sadabad, Hathras, Which In The Name of Rajo Devi, Boundaries: East - Main Road Raya Sadabad, West - Other Property, North - Other Property, South - School Property Gyan Prakash Inter College	07.12.2024 24.03.2025	Rs. 52,22,381.00 + Rs. 30,309.13 as on 27.11.2024 + interest & other expenses

Date- 30.03.2025 Authorized Officer, Axis Bank Ltd.

**FORM NO INC-26**  
(Pursuant to Rule 30 of the Companies (Incorporation) Rule, 2014) Before the Central Government (Regional Director, Northern Region)

**IN THE MATTER OF Section 13 (4) of Companies Act, 2013 and Rule 30(5), 30 (6) of Companies (Incorporation) Rules, 2014 AND**

**In the matter of INNOTECH AQUA PRIVATE LIMITED having its Registered Office at HOUSE NO. 107A, 3RD FLOOR, NORTH BLOCK, VIPIN GARDEN EXTENSION, STREET NO. 17, UTTAM NAGAR, WEST DELHI, NEW DELHI-110059**

..... Petitioner

**NOTICE**

Notice is hereby given to the GENERAL PUBLIC that the company proposes to make an application to the Central Government (Delegated to Regional Director) under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of its Memorandum of Association to change its registered office from the "NCT of Delhi" to the "State of Bihar", in terms of the Special Resolution passed at the Extra-Ordinary General Meeting of the Company held on Monday, the 30th day of December, 2024 to enable the company such change of its registered office.

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/ her objections supported by an affidavit stating the nature of his/her interest and ground of opposition to the Regional Director (Northern Region) at B-2 Wing, 2nd Floor, Pt. Deendayal Arundodaya Bhawan, CGO Complex, Lodhi Road, New Delhi: 110003 within 14 days from the date of publication of this notice with a copy of the applicant company at its registered office at House No. 107A, 3rd Floor, North Block, Vipin Garden Extension, Street No. 17, Uttam Nagar, West Delhi, New Delhi-110059.

For and on behalf of  
M/s Innotech Aqua Private Limited  
Sd/-  
Chandan Kumar  
Director  
(DIN: 07746778)

Date: 30th March, 2025  
Place: Delhi

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SAKRYIA TECHNOLOGIES PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	Sakryia Technologies Pvt.Ltd.
2. Date of incorporation of corporate debtor	26-12-2013
3. Authority under which corporate debtor is incorporated/registered	Registrar of Companies, New Delhi
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U33110DL2013PTC262725
5. Address of the registered office and principal office (if any) of corporate debtor	Flat No. A-2/6, Shivaji Co-Op GHS Ltd, Sec-14, Rohini, Delhi, Delhi, India-110085.
6. Insolvency commencement date in respect of corporate debtor	27-03-2025
7. Estimated date of closure of insolvency resolution process	23-09-2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Bimal Kumar Sharma, IBB/IFA-001/IP-P00542/2017-18/10967
9. Address and e-mail of the interim resolution professional, as registered with the Board	152-D, DDA Flats, Satyam Enclave, Vivek Vihar, Delhi 110095, sharma_bimal@rediffmail.com, 9810771662
10. Address and e-mail to be used for correspondence with the interim resolution professional	sakryia.cipr@gmail.com 152-D, DDA Flats, Satyam Enclave, Vivek Vihar, Delhi 110095
11. Last date for submission of claims	10-04-2025
12. Classes of creditors, if any, under clause (b) of sub-section(5A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address: 7th Floor, Mayap Bhawan, Shankar Market, Connaught Circus, New Delhi, Delhi 110001

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Sd/  
Bimal Kumar Sharma  
Date: 29-03-2025  
Place: Delhi (IBBI/IFA-001/IP-P00542/2017-18/10967)

**DEBTS RECOVERY TRIBUNAL**  
Government of India, Ministry of Finance, Department of Finance Services, (Banking Division)  
3rd Floor, Sanchar Vikas Bhawan (BSNL Building), Residency Road, Near Head Post Office, South Civil Lines, Jabalpur 482001 (M.P.)

**Case No.: RC 363/2016 in O.A. No. 145/2011**  
**BANK OF BARODA Vs M/S DESIGN AUTO SYSTEM PRIVATE LIMITED**  
**E-AUCTION No. 80/2025**

Under mentioned properties will be sold by "on line e-auction" through website <https://www.bankeauctions.com> for recovery of a sum of Rs. 19,15,08,471.33 (Rupees Nineteen Crore Fifteen Lakh Eight Thousand Four Hundred Seventy One and Thirty Three only) payable by you/him in respect of Recovery Certificate in O.A.No. 145/2011 issued by the Presiding Officer, Debts Recovery Tribunal, Jabalpur with interest at 12.00% p.a. with simple Interest from 19-04-2011 and costs payable as per recovery certificate till realization.

**Date and Time of E-auction: 15-05-2025 Between 12.00 Hours and 13.00 hours.**

**SPECIFICATION OF THE PROPERTIES PUT FOR SALE**

Industrial Assets- Land and Building situated at on Plot No. 25, Industrial Area No. 1, Pithampur, Ward No. 2, Tehsil and District- Dhar (M.P.) Area Admeasuring 3484 Sq.Mtr. in the name of M/s Design Auto Systems Ltd. Unit- II.

**Upset Price: Rs. 1,31,00,000.00 (Rupees One Crore Thirty One Lakh only).**

**Conditions of Sale:** (1) Intending bidders must hold a valid digital signature certificate. For details contact M/s. C-1 India Pvt. Ltd. website: <https://www.bankeauctions.com>; Helpline No. 0124-4302020/21/22/23/24, for help a bidder in e-auction contact to Mr. Mithalesh Kumar on Mob. No. 7080804466, E-mail id- [mpcg@c1india.com](mailto:mpcg@c1india.com) or E-mail ID: [support@bankeauctions.com](mailto:support@bankeauctions.com) (2) Intending bidders are advised to go through website <https://www.bankeauctions.com> for auction bid form and details, terms and conditions of sale before submitting their bids. (3) Bids should be submitted only online in the prescribed form along with a copy of identity document as an attachment to the bid form (refer detailed terms and conditions). Bidder should satisfy them self with regard to correctness, measurement, encumbrances etc by their own sources (Govt. Office) also later on DRT will not be responsible for this. (4) 10% of the upset price i.e. EMD/Bid price Rs. 13,10,000.00 (Rupees Thirteen Lakh Ten Thousand only); must be remitted towards EMD through RTGS/NEFT / Money Transfer to the credit of Account No. 5692799461 in the name of Recovery Officer, E-auction account, DRT Jabalpur with CENTRAL BANK OF INDIA, DHOIGHAT BRANCH, JABALPUR. (IFSC Code: CBIN0281618) and the remittance must be clearly mentioned in the bid form. (5) Bids should be submitted on or before 17.00 Hours on 13-05-2025 online. (6) A copy of the bid form along with its enclosure submitted online should be sent to Recovery Officer, DRT, Jabalpur, 797-II, Shanti Kunj, South Civil Lines, Jabalpur so as to reach at the earliest. (7) Online bidding will commence from the highest bid quoted among the bids and the minimum increase for each bid will be Rs. 1,31,000.00 (Rupees One Lakh Thirty One Thousand only); in case of bid received before closure of Auction window, there shall be an automatic extension of 5 minutes in Auction time by the system. (8) The refund of EMD of the unsuccessful bidders will be remitted to the same account from which the payment has been made and no inquiry in this regard will be entertained. After deposit of EMD by intending bidder they cannot withdraw the EMD amount until they are declared as "Unsuccessful bidder" otherwise the amount will be forfeited. (9) In the case of immovable property listed in the schedule above, the successful bidder shall remit 25% of the bid amount (less EMD) on the next day on declaration, if the sale is knocked down in his / her favour through RTGS/NEFT/Money Transfer to the Account No. 5692799461 mentioned in SL No. 4 and in default of such deposit, the property shall forthwith be put up again and resold and amount deposited as EMD will be forfeited. (10) The successful bidder shall remit balance 75% of the sale amount along with poundage of 1% of sale amount plus Rs. 10/- for each property separately within 15 days of auction, to the Account No. 5692799461 mentioned at SL No. 04 through RTGS/NEFT/Money Transfer, exclusive of such day, or if the 15th day be a Sunday or other holiday, then on the first office working day after 15th day. In default of payment within the period mentioned above, the property shall be resold after the issue of a fresh proclamation of sale. The deposit will be forfeited to the Government and the defaulting purchaser shall forfeit all claims to the property or to any part of the sum for which it may subsequently be sold. (11) Property will be sold "As is Where is and No Complaint basis". (12) The properties can be inspected on 01-05-2025 Between 12.00 hours and 16.00 hours. (13) Properties will not be sold below the upset price. (14) Recovery Officer have the absolute right to accept or reject the bid or postpone / cancel the sale without assigning any reason. (15) Intending bidders are advised to peruse copies of the title deed available with the Mr. Ashish Kalra, AGM, Mob. No. 9810553775 and also check the identity and correctness of the property details and encumbrances etc. from their own sources also. DRT will not be responsible for correctness etc. (16) Details regarding e-auction shall be obtained from M/s. C-1 India Pvt. Ltd. website: <https://www.bankeauctions.com>; Helpline No. 0124-4302020/21/22/23/24, for help a bidder in e-auction contact to Mr. Mithalesh Kumar on Mob. No. 7080804466, E-mail id- [mpcg@c1india.com](mailto:mpcg@c1india.com) or E-mail ID: [support@bankeauctions.com](mailto:support@bankeauctions.com) (17) Further property details if any required shall be obtained from Mr. Ashish Kalra, AGM, Mob. No. 9810553775. (18) The bidders may participate in the e-auction by quoting / bidding from their own offices / places of their choice. Internet connectivity shall have to be ensured by each bidder himself. DRT / Bank / Service Provider shall not be held responsible for the internet connectivity, network problems, system crash down, Power failure etc.

**Place: Jabalpur**  
**Date: 25-03-2025**

(PRITI DESAI)  
RECOVERY OFFICER

**Classifieds**

**PERSONAL**

**I,Rashid S/o-Amin,R/o A7/B, Khasra No.269/228/173,Min Gali No.9,Village Wazirabad,Delhi-110084,have changed my name to Rashid Amin. 0040782273-11**

**I,Sunil Gupta,S/o-Harish Chandra Gupta R/o A-3/20,A-3,Krishna Nagar, Delhi-110051,have changed my name to Sunil Kumar Gupta. 0040782273-10**

It is for general information that I,DEEPAKSHI MISHRA,D/o Dilip Kumar Mishra,R/o,H.no-17/1, Dakshinpur Extn, Dr.Ambedkar Nagar South Delhi-110062,Declare that name of mine,my-Father and my mother has been wrongly written as Deepakshi,Dilip Mishra and Manju in my 10th-class and 12th-class mark-sheet and certificate educational documents.The actual name of mine,my-Father and my-mother are Deepakshi Mishra,Dilip kumar Mishra and Ranjana Mishra,Which may be amended accordingly. 0040782262-8

**"IMPORTANT"**

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**PUBLIC NOTICE**

Our Client Sh. Mohan Khanna s/o Lt. Sh. Satya Pal Khanna and his wife Smt. Veena Khanna W/o Sh. Mohan Khanna r/o H. No. 134, Block C, West Patel Nagar, Delhi-08, both have disowned their son Mr. Om Khanna aged about 28 years from their entire moveable and immoveable properties and shall not be responsible for his acts and conducts.

GAURAV ARORA (Advocate)  
Ch.No. T-27, Tis-hazari Courts, Delhi

**PUBLIC NOTICE**

My clients Pavitr Bakaya & Smt. Krishna Raina Bakaya S/o W/o Late Sh. Moti Lal Bakaya both R/o Flat No.30, Manav Vihar Apt., Sector-15, Rohini, Delhi-110089, hereby disassociate from Sushant Kumar Bakaya S/o Late Sh. Moti Lal Bakaya and henceforth my clients will not claim, any thing from him and my client shall not be responsible for his claims/acts, and that he is an independent person who will be solely responsible for his actions now or in future.

S. S. Malik, Advocate  
C-1/121, Sector-11, Rohini, Delhi

**PUBLIC NOTICE**

Public at large are hereby informed that my client I. Smt. Sonika Alia Soha Kumar W/o Sh. Karan Kumar 6/2, 2nd Floor, Sonika Mohan Alia Market at Karol Bagh (R/o) 11, No. SE-11, Nt. Fardabad, Mayapuri taking a Loan from Anand Finance Pvt. Ltd. against said Fardabad Residential Plot No. 119, Nation Hdd N.H-6, area measuring 96.5 Sq. Yds. situated at Vasta Mezza Near New Shy.MT. Tefel & Dunes Enclave-4, Mayapuri, and property is owned by I. Smt. Sonika Alia Soha Kumar 6/2, Karan Kumar wife Sub-District 20/06/2017 executed by I. Smt. Sunam Park through its GPR 2 Son, Puanyala Singh, 3. Sh. Navish Gera and 3. Poonam Arant duly regd. on Doc No. 1054, numberer entered to an "as is" property. The Papers regarding the property submitted to Anand Finance Pvt. Ltd. and the original GPR dated 08.07.2017 (recoiled by I. Smt. Puanyala Singh 2, Navish Gera and 3. Poonam Arant in favour of Smt. Sunam Park duly registered in the office of S.P. Fardabad, Mayapuri, Doc. No. 288 dated 08.07.2018. The GPR Last somewhere for that Sh. Sunil Kumar filed a FIR vide Application R. No. 132250/2020/24 at Mayapuri Police and it is not traceable. And This Property being mortgaged in Anand Finance Private Limited for loan purpose of Rs 21,07,732/- my Person Faced the same. Kindly, mention the address, mentioned below and if any person, who has got, rights, interest, etc. claim, encumbrances, charges of any nature whatsoever in respect of the above used Property or any part thereof, can send their objections with their documentary evidence of valid address, within 15 days from the date of publication of this notice, failing which, it shall be presumed that the said Property is entirely free from all such claims, interest, charges, encumbrances etc.

Sahil Virmani (Advocate)  
Add.: G-72, Kankarbagh Court, Delhi  
Mob: 8829535407, 9643394303, 01143045407

**PUBLIC NOTICE**

Notice is hereby given that the following shares of M/s Escorts Kubota Limited are stated to have been lost/misplaced or stolen and the registered holder(s)/applicant(s) has/have applied for issue of duplicate share certificate(s):

Share holder Name(s) / Folio no.  
Gurmukh Singh Chawla  
(Deceased)  
Legal Heir-Jagjit Singh Chawla

Certificate No's

From	To
90008675	90008695
Distinctive No's	Qty
From	To
1170802 - 1170805	02
1377232 - 1377233	01
2698288 - 2698289	01
3077528 - 3077528	04
3600724 - 3600727	277
5388124 - 5288400	173
8577542 - 8577514	277
13583300 - 13583576	Total-739

Any person(s) who has / have any claim in respect of such aforesaid equity shares must lodge claim in writing with the Company within 15 days from the date of publication of this notice otherwise the Company shall cancel the original share certificate(s) and issue duplicate share certificate(s) to the registered holder(s)/applicant(s).

Sd/-  
(Jagjit Singh Chawla) Claimant  
(Gurmukh Singh Chawla-Deceased)  
L-57, Ground Floor, Old Double Storey, Lajpat Nagar-IV, PO:Lajpat Nagar, Dist. South Delhi-110024

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